

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-57-2020****Smt. Lidia Fernandes & anr. .... Petitioners****V e r s u s****Canacona Municipal Council .... Respondents**

Mr. Parag Rao, Advocate for the Petitioners.

Ms. Rosette Pereira, Advocate for Respondent no.1.

Ms. S. Pereira, Advocate for Respondent nos. 3 to 6.

**CORAM: DAMA SESHADRI NAIDU, J.****DATE: 4<sup>th</sup> August, 2020.****ORDER:**

The learned counsel for the respondent nos.3 to 6 has filed the reply today.

2. The learned counsel for the respondent no.1 seeks two weeks time to file reply.

3. At any rate, the learned counsel for the respondent nos. 3 to 6 has raised a preliminary objection on the ground that the petitioners have an efficacious alternate remedy. It will be looked into in the due course.

4. Interim relief is extended till 8/9/2020.

**DAMA SESHADRI NAIDU, J.****AP/-**